

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**OA No.060/00969/2017 &
MA No.060/01133/2018 &
MA No.060/01744/2017 &
MA No.060/01541/2018**

Chandigarh, this the 5th day of October, 2018

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

1. Suresh Kumar Garg S/o Sh. Kishore Chand, aged 59 years, working as Accounts Officer, O/o Chief General Manager Telecom, BSNL 107, The Mall, Ambala Cantt.
2. Kamal Nabh Prashar S/o Sh. Faqir Chand Prashar, aged 59 years, working as Accounts Officer, O/o Chief General Manager Telecom, BSNL 107, The Mall, Ambala Cantt.
3. Yashwant Singh S/o Sh. S.S. Bisht, aged 57 years, working as Accounts Officer, O/o Chief General Manager Telecom, BSNL 107, The Mall, Ambala Cantt.
4. Anand Parkash Sharma S/o Shri Ram Kumar Sharma, aged 57 years, working as Accounts Officer, O/o Chief General Manager Telecom, BSNL 107, The Mall, Ambala Cantt.

....APPLICANTS

(Present: Mr. Rohit Seth, Advocate)

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Communication and Information Technology, Department of Telecommunication, New Delhi.
2. Bharat Sanchar Nigam Limited (A Govt. of India Enterprise), through its Chairman-cum-Managing Director, Corporate Office, Personnel-1 Section, 4th Floor, Bharat Sanchar Bhawan, Janpat, New Delhi.
3. Chief General Manager Telecom, Haryana Telecom Circle, BSNL, 107 The Mall Ambala Cantt. 133001.
4. Chief Accounts Officer (Corporate Account), O/o Chief General Manager Haryana Telecom BSNL 107, The Mall Ambala Cantt.

....RESPONDENTS

**(Present: Mr. Ram Lal Gupta, counsel for respondent no.1.
Mr. R.P. Rana, proxy for Mr. D.R. Sharma, counsel for
respondents no.2 to 4.)**

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. Learned counsel for the applicants very fairly submitted that in the present Original Application, since the respondents have withdrawn the order impugned, therefore, it has become infructuous. He also submitted that the applicants be given a liberty to impugn the latest order by filing a fresh petition.
2. Dismissed as infructuous, with the aforesaid liberty.
3. Connected MAs also stand disposed of.

